

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.16069/2022

(Arising out of impugned final judgment and order dated 02-08-2022 in SA No. 435/2022 passed by the High Court of Gujarat at Ahmedabad)

AKIL VALIBHAI PIPLODWALA (LOKHANDWALA) Petitioner(s)

VERSUS

DISTRICT SUPERINTENDENT OF POLICE & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.135201/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. I.H. Syed, Sr.Adv.
Mr. Pradhuman Gohil, Adv.
Mrs. Taruna Singh Gohil, AOR
Ms. Ranu Purohit, Adv.
Mr. Alapati Sahithya Krishna, Adv.
Dr. Ram Kishor Choudhary, Adv.
Mr. Amit Kumar Chaurasia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned Senior counsel appearing for the petitioner and gone through the record.

Application seeking exemption from filing certified copy of the impugned Order is allowed.

Issue notice, returnable on 18-11-2022.

Dasti service, in addition, is permitted.

Meanwhile, status-quo shall be maintained by the parties.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)